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Central Administrative Tribunal, Principal Bench

Review Application No.234 of 2003 in
Original Application No.132 of 2003

New Delhi, this the 8th day of September, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. R.K. Upadhyaya, Member(A)

D.K. Dillon
D-2, Sector-1
Noida

.... Applicant

(By Advocate: Shri S.C. Soren)

Versus

Union of India
Ministry of Finance,
Dept. of Economic Affairs,
North Block, Central Secretariat,
New Delhi & ors.

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

We have heard the learned counsel for the applicant. Review of an order is permissible only when there is any error apparent on the face of the record. Re-hearing of the matter in review petition would not be permissible.

2. If the present application is accepted, it would tantamount to go behind the earlier order. There is no error apparent on the face of the record. Dismissed.

(R.K. Upadhyaya)

(R.K. Upadhyaya)
Member(A).

(V.S. Aggarwal)

(V.S. Aggarwal)
Chairman

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